

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-191(PB)/2017**

**IN THE MATTER OF:**

Reliance Commercial Limited	....	Applicant/petitioner
Vs.		
Varaha Infra Limited	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

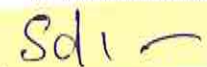
**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

**ORDER**

Even on the second call, no one is present on behalf of the petitioner.

Dismissed for non-prosecution.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

05.07.2017  
V. Sethi